

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00106/2018

&

OA/310/00221/2018

Dated Friday the 16th day of February Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

1. All India Association of Postal Supervisors(GL),
having office at SRT nagar PO building,
4th Floor, opp to Meghdoot Bhavan,
New Delhi 110055.
Camp at Saidapet SO.,
Chennai 600015.
Tamil Nadu,
rep by its General Secretary,
K. Kalimuthu.
2. D. Ambedkar Raju,
3. R. Anil Kumar,
4. K. Amirthalingam,
5. Hoovappa G,
6. Ganesh Sable G,
7. R. Rajendran,
8. K. Jaiganesh,
9. M. Muthukrishnan.Applicants

By Advocate M/s. R. Malaichamy

Vs

1. Union of India,
rep by the Secretary,
Ministry of Communications & IT,
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110001.
2. The Deputy Director General (Personnel),
Ministry of Communications & IT,
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110001.

3. The Deputy Director General (Estt),
Ministry of Communications & IT,
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110001.
4. The Assistant Deputy Director General (SPN),
Ministry of Communications & IT,
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110001.
5. The Director (Staff relation),
Ministry of Communications & IT,
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110001.
6. Assistant Director General (PE-I),
Ministry of Communications & IT,
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110001.Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard learned counsel for the applicants. MA 106/2018 filed by the applicants for joining together and filing a single OA is allowed.

2. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

i. To direct the 1st respondent to settle the grievances of the members of the 1st applicant association with regard to their career aspects for which they have submitted a representation dated 25.05.2017 and

ii. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper."

2. It is submitted that the 1st applicant association submitted a representation on 25.05.2017 and also a reminder on 22.09.2017 which is still pending with the 1st respondent for consideration.

Learned counsel for the applicants submits that the applicants would be satisfied if the 1st respondent is directed to consider and pass orders on the representation within a time limit to be stipulated by this Tribunal.

3. To meet the ends of justice, without going into the merits of the case, I deem it appropriate to direct the 1st respondent to consider the representation of the 1st applicant association dt. 25.05.2017 in accordance with law and pass a reasoned and speaking order thereon

within a period of 12 weeks from the date of receipt of a certified copy of this order.

4. OA is disposed of with the above direction at the admission stage.

5. Counsel representing Mr. K. Rajendran takes notice for the respondents.

(B. Bhamathi)
Member(A)
16.02.2018

SKSI